

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.77/RC/2017

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Order: 15th June, 2017

In the matter of

Regulatory Compliance Application for change of name of inter-State trading licence of My Home Power Limited.

And

In the matter of

My Home Power Private Limited
5th Floor, Block 3, My Home Hub,
Madhapur, Hyderabad, Telangana-500081

.....Applicant

And

In the matter of

ABJA Power Private Limited
5th Floor, Block 3, My Home Hub,
Madhapur, Hyderabad, Telangana-500081

ORDER

This Regulatory Compliance application has been made by the My Home Power Private Limited for change of name of the company from " My Home Power Private Limited" to "ABJA Power Private Limited".

2. By order dated 26.4.2011 in Petition No. 168/2010, My Home Power Limited was granted Category 'III' licence for inter-State trading in electricity in whole of India, in

accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 as amended from time to time (hereinafter referred to as the "Trading Licence Regulations"), subject to the terms and conditions contained in the licence. Subsequently, vide order dated 29.5.2013 in Petition No. 103/RC/2013, name of the applicant was changed from "My Home Power Limited" to "My Home Power Private Limited". The licence of the applicant was upgraded from Category 'III' to Category 'II' vide order dated 2.1.2017 in Petition No. 238/MP/2016.

3. The applicant has submitted that the name of the company has been changed from "My Home Power Private Limited" to "ABJA Power Private Limited" with effect from 3.11.2016. The certificate dated 3.11.2016 issued by the Registrar of Companies, Hyderabad has been placed on record under affidavit.

4. The applicant vide its affidavit dated 6.2.2017 has submitted that consequent to change of name, there is no structural change in the applicant company. The applicant has also submitted that it has complied with all provisions of relevant regulations applicable to it and no default has been committed in trading on Power Exchanges.

5. Power Exchange India Limited (PXIL) vide its letter dated 6.3.2017 has submitted that the applicant is not registered with its Power Exchange. Indian Energy Exchange (IEX) vide its letter dated 17.4.2017 has submitted that the applicant has not committed any default on IEX and there is no outstanding payment due against the applicant as on date.

6. We have considered the submissions of the applicant, PXIL and IEX and perused documents on record. Consequent to issue of certificate by the Registrar of Companies, Hyderabad as noted above, we direct that name of the licensee be changed from "My

Home Power Private Limited” to “ABJA Power Private Limited” in the Commission’s records. It is, however, clarified that change of name will not absolve ABJA Power Private Limited from any liability incurred by My Home Power Private Limited as a trading licensee.

7. A copy of this order be sent to the Central Government in Ministry of Power, Central Electricity Authority and Power Grid Corporation of India Ltd. (CTU) in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

8. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of name of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

9. The Petition No. 77/RC/2017 stands disposed of accordingly.

Sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson